

[Shri Satya Narayan Sinha.]
certainly convey it to the Prime Minister and discuss the matter with him. Perhaps if I have understood the position correctly, almost all the Members have said that the extra expenditure by way of T.A. and other things, if we meet more often, they are prepared to forego.

SHRI DAHYABHAI V. PATEL (Gujarat): Is that all that the hon. Chief Whip of the Government Party has understood? Is it only the T.A. that matters, Sir? (*Interruption*).

SHRI SATYA NARAYAN SINHA: Sir, some Members have remarked that if any extra expenditure stands in the way, then they are prepared to forego it.

MR. CHAIRMAN: Yes, we now proceed to the next item.

LEAVE OF ABSENCE TO SHRI V. P. PATIL

MR. CHAIRMAN: I have to inform Members that the following letter dated the 5th November, 1962 has been received from Shri V. P. Patil:

"As I am suffering from heart pain and as I am admitted into the hospital for the treatment of the same, it is not possible for me to attend the session. I have therefore to request you to kindly grant me leave of absence for this session."

Is it the pleasure of the House that permission be granted to Shri V. P. Patil for remaining absent from all meetings of the House during the current session?

No hon. Member dissented.

MR. CHAIRMAN: Permission to remain absent is granted.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1962

SHRI M. P. BHARGAVA (Uttar Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

The question was put and the motion was adopted.

SHRI M. P. BHARGAVA: Sir, I introduce the Bill.

THE HINDU MARRIAGE (AMENDMENT) BILL, 1962

SHRI SITARAM JAIPURIA (Uttar Pradesh): My apologies for being late, Sir.

I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

The question was put and the motion was adopted.

SHRI SITARAM JAIPURIA: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1962 (TO AMEND ARTICLE 291)

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1961 (TO AMEND ARTICLES 74, 123, 124, 217 AND THE SECOND SCHEDULE)— *Continued.*

MR. CHAIRMAN: Further consideration of the motion moved by Shri Bhupesh Gupta will be taken up now.